

# HIGH COURT OF CHHATTISGARH: BILASPUR

## ENDORSEMENT

Endt. No. 668/Confdl./2020  
I-8-2/2002 (Pt. XII)

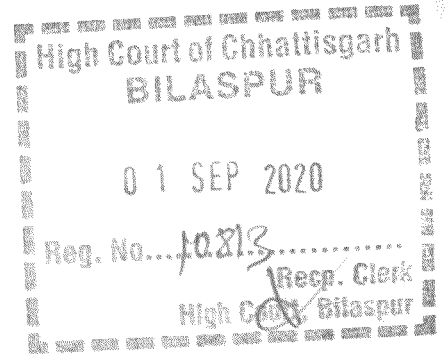
Bilaspur, dated the 03/09/2020

Copy of O.M. No. A.12026/17/2020-Ad.I dated 24.08.2020 issued by the Under Secretary to the Government of India, Ministry of Finance, Department of Revenue, New Delhi regarding Selection for the two posts of Vice-Chairman in the Authority for Advance Rulings (AAR) under the Income-tax Act, 1961 are enclosed herewith with a direction that the concerned candidates who fulfil the eligible qualification for the posts of *Vice-Chairman* may submit their application in the prescribed proforma so as to reach this Registry **on or before 10.09.2020** and failing which it shall be presumed that none of them are willing for the same.

  
03.09.20

(Neelam Chand Sankhla)  
Registrar General

Encl: As above



F.No. A.12026/17/2020-Ad.I  
Government of India  
Ministry of Finance  
Department of Revenue

North Block, New Delhi  
Dated the 24<sup>th</sup> August, 2020

**OFFICE MEMORANDUM**

**Subject: Selection for the posts of Vice-Chairman in the Authority for Advance Rulings(AAR) under the Income-tax Act, 1961-reg.**

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**Authority for Advance Rulings under the Income-tax Act, 1961**:-The AAR was created for providing a judicial forum to foreign investors and other non-resident tax payers to seek a ruling in advance in relation to their business transaction in India so that there is clarity on their tax position in India.

**Vacancy**:-The following two posts of Vice-Chairman in Authority for Advance Rulings under the Income-tax Act, 1961 are vacant:-

| Sr. No. | Vacancy   | Location                 |
|---------|---|--------------------------|
| 1.      | Vacancy w.e.f. 01.04.2020 vice Mr. Justice G. Chokalingam | Additional Bench, Mumbai |
| 2.      | Vacant since the creation of the post                     | NCR Bench, New Delhi     |

**Qualification**:-As per Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2020, notified on 12.02.2020, a person shall be qualified for Vice-chairman, who is, or has been, a Judge of a High Court.

**Salary and Terms of Appointment**:-As per Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2020, a Vice-Chairman shall be paid a salary of Rs. 2,25,000 and shall be entitled to draw allowances as are admissible to a Government of India officer holding Group 'A' post carrying the same pay. The Vice-Chairman shall hold office for a term of four years or till he attains the age of sixty-five years, whichever is earlier.

**Procedure for selection**:- The Search-cum-Selection Committee constituted for recommending a panel of names for appointment to the said post shall scrutinise the applications with respect to suitability of applicants for the posts by giving due weightage to qualification and experience of candidates and

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shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

**Application procedure:-** Applications of eligible and willing officers are requested through respective Registrar General of High Courts along with bio-data in the proforma at Annexure-I to the following address, so as to reach this office latest by **21.09.2020:-**

Shri Rajinder Kumar,  
Under Secretary to the Govt. of India,  
Department of Revenue,  
Room No. 77-A, North Block, New Delhi.  
Email:-[rajinder.kumar64@nic.in](mailto:rajinder.kumar64@nic.in) Telephone:- 011-23093277

Any application received after due date without necessary Annexure as mentioned above will not be entertained.

Wide publicity may be given in all High Courts of India to facilitate early and optimum number of applications.



( Rajinder Kumar )

Under Secretary to the Government of India

Tele fax: 2309 3277

To

✓ Registrar of all High Courts of India with the request to give wide publicity to this vacancy circular and to send completed applications by the due date

Copy to:-

- (i) Technical Director, NIC, DoP&T, Room No. 11/A, North Block, New Delhi with the request to post this circular on the DoP&T website under the heading " Vacancies in the Autonomous Organisations".
- (ii) SO(Computer Cell), Department of Revenue, with the request that this vacancy circular may be posted on the official web site of the DoR.
- (iii) Joint Secretary(Admn.), Department of Justice with the request to give wide publicity to this vacancy circular and to send completed applications on or before the last date of receiving the applications.



( Rajinder Kumar )

Under Secretary to the Government of India

**PROFORMA**

**Annexure-I**

**Space for  
photograph duly  
signed by  
candidate**

1. Name :
2. Date of birth :
3. Name of High Court/  
Organization served :
4. Date of Appointment as  
Judge of the High Court :
5. Date of Retirement as Judge  
of the High Court :
6. Educational qualification (in reverse chronological order) :

| Name of University/<br>Equivalent<br>Institution | Degree | Year of<br>passing | Division/<br>% of<br>marks<br>obtained | Academic<br>Distinction | Subject/<br>specialization |
|--|--------|--------------------|--|-------------------------|----------------------------|
|  |        |                    |  |                         |                            |
|  |        |                    |  |                         |                            |
|  |        |                    |  |                         |                            |

7. Employment record in chronological order starting with present post, list in reverse:

| Name & address of the<br>Organization/Court | Designation, scale of<br>pay (Pay in Pay<br>Matrix) and whether<br>regular/ deputation<br>/ad-hoc | Period of service |    | Nature of<br>work/experience |
|---|---|-------------------|----|------------------------------|
|   |   | From              | To |                              |
|   |   |                   |    |                              |
|   |   |                   |    |                              |

8. Posting preference :

- 
9. Write up on judicial, quasi-judicial or adjudicating functions performed alongwith copies of 02 Orders passed in this regard, if any(200 words).
  10. Awards/honours, if any :
  11. Write up on 05 major achievements (200 words)
  12. Additional information, if any, which you would like to mention in support of the application for the post

**DECLARATION**

I hereby convey my consent to join the post of Vice-Chairman, Authority for Advance Rulings(Income Tax), NCR/Mumbai Bench in the event of my selection to the post.

Signature of the candidate:

Place:  
Date:

Mob.No. \_\_\_\_\_  
Tel.No \_\_\_\_\_  
E-mail Address \_\_\_\_\_

(a)Official Address:

(b)Residential Address: